

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 2056
ANSWERED ON 14.12.2023

PROGRESS OF PMJVK

2056. ADV. A.M. ARIFF:

Will the MINISTER OF MINORITY Affairs be pleased to state :

- (a) whether the Government has reviewed the progress of Pradhan Manthri Jan Vikas Karyakram (PMJVK) in the country including Kerala and if so, the details thereof and action taken thereon;
- (b) whether it is true that the 23 new projects under PMJVK for the year 2022-23 submitted by the State of Kerala have not been approved by the Government till date and if so, the details thereof and reasons therefor;
- (c) whether it is true that the implementation of several projects approved in previous Financial Years under PMJVK in Kerala have been stalled due to reluctance on the part of the Government to revise the estimates on account of escalation of cost; and
- (d) if so, whether the Government proposes to revise the estimates of such projects or sanction new projects with the same outlay and if not, the reasons therefor?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): The Government implements various schemes for the welfare and upliftment of every strata, including minorities, specially the economically weaker and lesser privileged sections of the society, through various schemes of the Ministry of Skill Development and Entrepreneurship, Ministry of Textiles, Ministry of Culture, Ministry of Women and Child Development and Ministry of Rural Development. Ministry of Minority Affairs specifically implements various schemes across the country for socio- economic and educational empowerment of the six (6) Centrally notified minority communities.

Pradhan Mantri Jan Vikas Karyakram (PMJVK), a Centrally Sponsored Scheme (CSS), is an area development programme with an aim to develop community infrastructure and basic amenities in the minority concentrated areas on the fund sharing basis between the Government of India and the respective State/Union Territory. The projects and works approved under the scheme are executed / implemented by the respective State /Union Territory and are managed and maintained by them only. The Ministry, from time to time, reviews with the respective States /UTs, the status of execution of the works approved to them. The last review meeting with the States/UTs was held on 07.11.2023 which the State

Government of Kerala didn't attend despite timely intimation/invitation to the State Government.

Approval of new projects and release of new funds to any State/UT under the scheme has now been linked to the progress in implementation / execution of projects already approved to the State/UT, pace of expenditure, pending Utilization Certificates and unspent balance available with the State Governments, reconciliation of data related to earlier approved projects, uploading of legacy data on PFMS portal, Geo-tagging of assets, transfer of interest accrued to the State/UT on the Government of India funds released earlier. These conditions are applicable to all the States and UTs across the country. As on 7.11.2023 the State of Kerala had an amount of Rs. 80.50 Crore as unspent balance out of the funds already released to the State. Even as on 08.12.2023 this amount is Rs. 80.28 Cr. The state has not deposited the interest accrued to it on Government of India funds to the Consolidated Fund of India/Bharatkosh. The state has yet to submit its legacy data on PFMS. The State Government has yet to start execution on 11 units approved in year 2010-11, 2 units approved in year 2013-14, 3 units approved in year 2017-18, 25 units approved in year 2018-19, 11 units approved in year 2019-20 and 12 units approved in year 2021-22 despite availability of aforesaid adequate funds with the State.

As per the PMJVK guidelines, any increase in project cost due to time overruns and / or cost overruns is to be borne by the respective State Govt/ UT Administration/ Central Govt Organisation/ Implementing agency.

The 23 projects submitted by the State of Kerala in February, 2022 were deemed returned to State for resubmission in light of the revised guidelines and the State Government was informed in this regard by the Ministry of Minority Affairs via its letter dated 02.12.2022.
